Haryana Government Gazette

EXTRAORDINARY

Published by Authority

© Govt. of Haryana

208-2025/Ext.] CHANDIGARH, TUESDAY, DECEMBER 16, 2025 (AGRAHAYANA 25, 1947 SAKA)

HARYANA VIDHAN SABHA

Notification

The 16th December, 2025

No. 32-HLA of 2025/73/28820.— The Haryana Municipal Corporation (Amendment) Bill, 2025 is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly :-

Bill No. 32-HLA of 2025

A

BILL

further to amend the Haryana Municipal Corporation Act, 1994.

Be it enacted by the Legislature of the State of Haryana in the Seventy-sixth Year of the Republic of India as follows:-

1. This Act may be called the Haryana Municipal Corporation (Amendment) Act, 2025. Short title.

2. In sub-clause (a) of clause (8) of section 2 of the Haryana Municipal Corporation Act, 1994, the word and sign "leprosy," shall be omitted. Amendment of section 2 of Haryana Act 16 of 1994.

STATEMENT OF OBJECTS AND REASONS

1. The sub-clause (a) of clause (8) of section 2 of the Act defines the dangerous disease means cholera, plague, chicken-pox, small-pox, tuberculosis, leprosy, enteric fever, cerebrospinal, meningitis and diphtheria. The Act was enacted in the year 1994, in compliance of Supreme Court directions dated 07.05.2025 passed in W.P. (c) No. 83 of 2010 titled Federation of Lepy. Organ. (FOLO) Vs. Union of India and in view with the change in the social structure where now physically challenged and terminally ill persons command great acceptability and respect in the society, to continue with the said provision appears great acceptability and respect in the society, to continue with the said provision appears unwarranted.

2. Hence, it is necessary to carry out amendment in the Haryana Municipal Corporation Act, 1994 (16 of 1994) by way of enacting the Haryana Municipal Corporation (Amendment) Bill, 2025.

VIPUL GOEL,
Urban Local Bodies Minister, Haryana.

Chandigarh:
The 16th December, 2025.

RAJIV PRASHAD,
Secretary.

[प्राधिकृत अनुवाद]

2025 का विधेयक संख्या 32–एच०एल०ए०

हरियाणा नगर निगम (संशोधन) विधेयक, 2025
हरियाणा नगर निगम अधिनियम, 1994 को आगे संशोधित करने के लिए
विधेयक

भारत गणराज्य के छिहत्तरवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :–

1. यह अधिनियम हरियाणा नगर निगम (संशोधन) अधिनियम, 2025 कहा जा सकता है। संक्षिप्त नाम।

2. हरियाणा नगर निगम अधिनियम, 1994 की धारा 2 के खण्ड (8) के उप–खण्ड (क) में "कुष्ठ रोग," शब्दों तथा चिह्न का लोप कर दिया जाएगा। 1994 के हरियाणा अधिनियम 16 की धारा 2 का संशोधन।

उद्देश्यों तथा कारणों का विवरण

1. अधिनियम की धारा 2 के खण्ड 8 के उप–खण्ड (क) "हैजा, प्लेग, छोटी माता, चेचक, क्षय रोग, कुष्ठ रोग, आन्त्र ज्वर, मस्तिक मेरू, तानिका शोथ और रोहिणी" को खतरनाक बीमारी परिभाषित किया गया है।, फेडरेशन ऑफ लेपि. ऑर्गन (फोलो) बनाम यूनियन ऑफ इंडिया शीर्षक वाले डब्ल्यू.पी. (सी) संख्या 83/2010 में पारित दिनांक 07.05.2025 के सर्वोच्च न्यायालय के निर्देशों के अनुपालन में वर्ष 1994 में यह अधिनियम अधिनियमित किया गया था तथा सामाजिक सरंचना में बदलाव के साथ, जहां अब शारीरिक रूप से विकलांग और मानसिक रूप से बीमार व्यक्ति समाज में स्वीकार्य और सम्मानित है, उक्त प्रावधान को जारी रखना अनुचित है।

2. इसलिये, यह आवश्यक है कि हरियाणा नगर निगम अधिनियम, 1994 (1994 का 16) में हरियाणा नगर निगम (संशोधन) विधेयक, 2025 के द्वारा संशोधन किया जाये।

विपुल गोयल,
शहरी स्थानीय निकाय मन्त्री, हरियाणा।

चण्डीगढ़ :
दिनांक 16 दिसम्बर, 2025.

राजीव प्रसाद,
सचिव।

12279—H.V.S.—H.G.P., Pkl.